

In the National Company Law Tribunal, Jaipur

Item No. 223

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Naresh Chander Ralhan & Ors.Applicant/Petitioners

VS.

NR Switch-N-Radio Services Pvt. Ltd. & Ors. Respondent

Order delivered on 11.10.2019

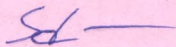
**Coram: MS. INA MALHOTRA, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : K.J. Mehta, Adv.

ORDER

In view of the settlement being initiated between the parties, request for adjournment is made. At request adjourned to 18.10.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(INA MALHOTRA)
JUDICIAL MEMBER**